(b) The Liquidation proceedings are conducted by the Official Liquidator under the direction of the High Court, Bombay. The Government are not aware of the reasons for delay in settlement tof claims or why the Official Liquidator is not replying to the queries from the company's policyholders.

#### (c) Does not arise.]

1985

### दिल्ली के स्कूलों तथा कालेजों में हिन्दी पढने वाले विद्यार्थी

२३८. श्री नवार्बीसह चौहान: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली प्रशासन के क्षेत्र में प्राइमरी, मिडिल तथा हायर सैकेंडरी कक्षाश्रों में विद्यार्थियों की अलग अलग संख्या क्या है और इन कक्षाश्रों में कितने कितने विद्यार्थी हिन्दी पढ़ने वाले हैं; और
- (ख) दिल्ली में डिग्री तथा विश्व-विद्यालय कक्षाओं में कुल कितने विद्यार्थी हैं ग्रीर इन में से कितनों ने हिन्दी का विषय ले रखा है ग्रीर शेष विद्यार्थियों में से कितने हिन्दी जानते हैं ?

#### t [STUDENTS STUDYING HINDI IN DELHI SCHOOLS AND COLLEGES

- 238. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION be pleased to state:
- (a) what is the number of students in Primary, Middle and Higher Secondary classes respectively in the area under the Delhi Administration and what is the number of students amongst them wh'o study Hindi in each of these classes; and
- (b) what is the total number of students in the Degree and University classes in Delhi and how many of them have offered Hindi as a subject and

how many of the remaining students know Hindi?]

शिक्षा मंत्री (डा० कालूलाल श्रीमाली):
(क) ग्रीर (ख) ग्रपेक्षित सूचना एकत्रित
की जा रही है ग्रीर यथा समय राज्य
सभा पटल पर रख दी जायेगी।

ttTHE MINISTER OP EDUCATION (DR. K. L. SHRIMALI): (a) and (b) The required information is being collected and will be laid on the Table of the Rajya Sabha in due course.]

#### ALLOTMENT OF COAL QUOTAS TO DELHI STATE CENTRAL COOPERATIVE STORES LIMITED

- 239. MIRZA AHMED ALI: Will the Minister 'of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Delhi State Central Cooperative Stores Limited had no experience in coal trade prior to February, 1961 and still they were given a quota of 300 wagons per month; and
- (b) whether it is a fact that the appointment of the said cooperative stores as procurement agency was made in replacement of the existing experienced middlemen to stop middlemen's commission?

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) To give maximum advantage to the consumers and to encourage the co-operative movement, it was decided by the Delhi Administration, after consulting their Coal Advisory Committee that Cooperatives should also be given quota even if they have no previous experience of coal trade. Accordingly, along with other Associations two co-operative societies, including the Delhi State Central Cooperative Stores, were The given coal qutotas. latter allotted \*

translation.

quota of coal of 300 wagons from February 1961 to August 1961 and a quota of 375 wagons per month thereafter.

## DELHI STATE CENTRAL COOPERATIVE STORES LTD.

- 240. MIRZA AHMED ALL Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that coal dealers cannot form any cooperative society under the rules of the Cooperative Societies; and
- (b) whether it is a fact that all the FRD members of the Delhi State Central Cooperative Stores Ltd. are dealers and not consumers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No categorical reply can be given to this question unless the draft byelaws of proposed societies are examined. The Cooperative Societies in Delhi are registered under the provisions of the Bombay Cooperative Societies Act, 1925? as extended to the Union territory of Delhi.

(b) The matter relates to the internal working of the Cooperative Stores, and information regarding them is not available.

# AGREEMENT ENTERED INTO BY DELHI ADMINISTRATION WITH WAGON-PROCURING AGENCIES

- 241. MIRZA AHMED ALL Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that according to the condition No. 2 of the agreement entered into by the Delhi Administration with the procuring agencies of coal/coke wagons, the agencies were responsible to make payments in cash to the Railways as railway freight at the time of taking delivery of coal/coke wagons;

- (b) whether it is a fact that the procuring agencies did not pay railway freight for a period of 60 days or more during February 1961 to July 1961; and
- (c) whether it is a fact that the Delhi Administration did not cancel the agreements .7 th the procuring agencies even . ugh they violated the terms of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Condition 2 reads as follows: —

"The Dealer shall purchase the quota in the manner prescribed by the Coal Commissioner, Govt, of India, Calcutta, and the Director. The dealer shall procure the quota of good quality and shall be responsible for making payment to the collieries supplying the quota and also lor making payment to the Railway authorities on account of freight etc."

(b) and (c) As the payment of railway freight is a matter about which the Railways have to deal directly with the procuring agencies, the question of violation of the agreement does not arise.

## DISPOSAL OF UNALLOTTED SURPLUS WAGONS BY PROCURING AGENCIES IN DELHI

- 242. MIRZA AHMED ALL Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Delhi Administration did not mention the disposal of unallotted surplus wagons of coal in the agreement with procuring agencies except provision of 1/6 so-called reserve stock; and
- (b) whether it is a fact that procuring agencies sold all the surplus unallotted wagons including 1/6 so-called reserve stocks in the black market with the knowledge of the Delhi Administration?